

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'SMC' BENCH, MUMBAI**

[Coram: Pramod Kumar, Vice President]

ITA Nos. 3280 & 3281/Mum/2019
Assessment Years: 2010-11 & 2011-12

Indo-American Chamber of Commerce

*1-C, Vulcan Insurance Building, Veer Nariman Road,
Churchgate, Mumbai 400020 [PAN: AAAAI0063L]*

..... **Appellant**

Vs.

**Income Tax Officer (Exemp)-II (1)
Mumbai.**

.....**Respondent**

Appearances:

None (Vide letter dated 26.10.2021) for the appellant

Kavita Kaushik for the respondent

Date of concluding the hearing : November 08, 2021

Date of pronouncement : November 08, 2021

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of these appeals and the assessee has also filed Form No. 3, on the ground that the matters are settled under Vivad Se Vishwas Scheme 2020.

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeals as withdrawn.

5. In the result, the appeals are dismissed as withdrawn. Pronounced in the open court today on the 08th November, 2021.

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 08th day of November, 2021

Copies to:

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*